

**CP NO. 66/2016**

M/s Hind Inn and Hotels Ltd.

...Petitioner.

Present: Ms. Riya Bansal, Advocate for petitioner.

Ms. Eshna Kumar, Advocates for depositors at Sr. No 87 of Annexure IX.

Mr. Alok Kumar Jain and Mr. Sandeep Saini, Advocates for depositors at Sr. No 75, 76, 111, 208 and 270 of Annexure IX.

Mr. Manjit Singh Bhatia, depositor in person at Sr. No. 251 of Annexure IX.

Ms. Surinder Kaur, depositor in person at Sr. No. 253 of Annexure IX.

Ms. Surinder Talwar, depositor in person at Sr. No. 179 of Annexure IX.

Ms. Renu Agnihotri, depositor in person at Sr. No. 305, 313 and 502 of Annexure IX.

Ms. Namrata Sharma, depositor in person at Sr. No. 630 of Annexure IX.

Mr. Sanjay Kalia, depositor in person at Sr. No. 631 of Annexure IX.

Ms. Rajni Sharma, depositor in person at Sr. No. 171 of Annexure IX.

Ms. Krishanjit Kaur, depositor in person at Sr. No. 72, 177, 70, 326, 331, 339, 317 and 318 of Annexure IX.

Mr. Harmeet Singh, depositor in person at Sr. No. 323 of Annexure IX.

Ms. Shashi Soni, depositor in person at Sr. No. 71, 77, 78, 255 and 298 of Annexure IX.

Mr. Samir Aggarwal, depositor in person and for Ms. Savita Aggarwal at Sr. No. 269, 466, 483, 402, 393, 392, 474, 487, 494, 467, 341, 327, 112, 100, 150 and 151 of Annexure IX.

Mr. Sarjeevan Kumar Chopra, depositor in person and for his wife and son Ms. Monika Chopra and Mr. Vivek Chopra, respectively, depositor at Sr. No. 266, 274, 265, 272 & 273 of Annexure IX.

Mr. Arun Garg for Ms. Anu Singla and Mr. Vivek Singla, depositor at Sr. No. 81 & 88 of Annexure IX.

Ms. Shashi Soni, objector submits that she wants to file objections.

Let the same be filed in the registry during the course of the day. Copy of the

same, however has been supplied to the counsel for the petitioner. Ms. Eshna

Kumar, Advocate for objectors submits that she has already filed objections

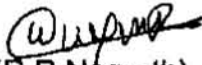
and copy has been supplied to the counsel for the petitioner. Rest of the

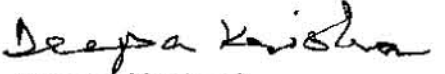
objectors seek time to file objections. Let the objections, if any, be filed within

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ten days with advance copy to the counsel opposite. The matter is posted for hearing for 20.12.2016, Rejoinder, if any, be filed by the petitioner at least two days before the date fixed with advance copy to the opposite party.

  
(R P Negrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

November 29, 2016

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